CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 9DEC 1993

APPLICATION NO(s) 19 04 1993

MPPLICANTS: K. Kamalanashan TO. RESFONDENTS: Secretary, Ministry Cy Home Affairs, New Delhi and Olivers.

- 1. Sri. M. Narayanaswamy, Advocate No. 844 (repstairs) 17th Main G', Fifth Block, Rajajinagar, Bangalon-560010.
- 2. Chief Secretary, Gout of Karnataka, Vidhana Soudha, Bangalore-1
- 3. Sti M. S. Padmarajaiah, Sr. C.G.S.C. High Court Bldg, Bangalore 1.
- 4. Sri M.H. Motigi, Govt Advocate, Advocate General's Office, KAT Unit, Indiranagar Commercial Complex (BDA) Bangalore-38.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 24-11-93.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

ORIGINAL APPLICATION NUMBER 19 OF 1993

DATED THIS THE 24TH DAY OF NOVEMBER, 1993

Mr.Justice P.K.Shyamsundar, ..Vice-Chairman.

And

Mr. V.Ramakrishnan,

.. Member(A).

K.Kamalanabhan, S/o late B.Durgappa, Aged 47 years, Superintendent of Police, Fingerprint Bureau, Cauvery Bhavan, V Floor, Bangalore-560 009.

.. Applicant.

(By Advocate Sri M.Narayanaswamy)

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- Union of India, Ministry of Home Affairs, by its Secretary, DPAR, New Delhi.
- 2. The Cnairman, Union Public Service Commission, Shahajan Road, New Delhi.
- 3. The Government of Karnataka, by its Chief Secretary, Vidnana Soudha, Bangalore.
- 4. T.B.Doreswamy Naik, Deputy Commissioner of Police, Hubli-Dharwad.
- 5. S.K. Venugopal, Additional Superintendent of Police, Bangalore District.
- 6. M.R.Nadumani, Additional Superintendent of Police, Gulbarga.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah for R1 & R2 & Standing Counsel Shri M.H.Motigi for R3).

ORDER

rir. Justice P.K.Shyamsundar, Vice-Chairman:

After this matter was heard for some time, Shri M.Narayana-swamy, learned counsel for the applicant sought leave to withdraw this application so that his client can make an amplified representation to the Government of India apprising it of the facts

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and circumstances of the case and to make a fresh request to the Government of India to consider his case for promotion to the Indian Police Service. We therefore, asked Hr. Marayanaswamy a written memo on record and accordingly he has filed a memo in writing to that effect. We have read and recorded In terms of the memo, we permit the applicant to withdraw this application so that he may make an amplified representation to the Government as mentioned in the memo.

In the result, this application is dismissed as withdrawn in terms of the memo. If a representation as proposed is made to the Government of India by the applicant on receipt thereof the Government of India will dispose off the same within a reasonable time subject to any such representation being forwarded to Government of India by the State Government through which it has to be necessarily channelled

LENTRAL ADMINISTS